GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 2360 TO BE ANSWERED ON 11.03.2016

REDUCING THE AGE LIMIT FOR MINORS

2360. SHRIMATI RAKSHATAI KHADSE: SHRI RAJAN VICHARE:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state;

- (a) whether the Union Government proposes to enact any law providing for bringing down the age of minor from 18 years to 15 years with a view to checking incidents like rape;
- (b) if so, the details in this regard;
- (c) if not, the reasons therefor;
- (d) whether Government is aware of report on recent survey conducted on Juvenile drinking; and
- (e) if so, the details thereof and the remedial steps taken by the Government in this regard?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI)

- (a): No, Madam.
- (b): Does not arise.
- (c): The Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act) has come into effect from 15.01.2016 repealing the Juvenile Justice (Care and Protection of Children) Act, 2000. Under the JJ Act, 2015 provisions have been included to address heinous offences committed by children between the age group of 16 -18 years, which will act as a deterrent for child offenders committing such crimes.
- (d): No, Madam.
- (e): Does not arise.
